

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 11250 of 2014

[Arising out of Order-in-Original/ Appeal No- VAD-EXCUS-001-APP-558-13-14 dated- 13/12/2013 passed by Commissioner of Central Excise, Customs and Service Tax- VADODARA-I]

Ambalal Sarabhai Enterprises Ltd

Sarabhai Campus,
Gorwa Road,
VADODARA,
GUJARAT

....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-i

1ST FLOOR....CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA,
GUJARAT
390007

....Respondent

APPEARANCE :

Shri Jigar Shah, Advocate for the Appellant

Shri R.K. Bhashkar, Superintendent (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11308 / 2020

DATE OF HEARING: 18th November, 2020

DATE OF DECISION: 18th November, 2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Jigar Shah, Learned Counsel appearing on behalf of the appellant submits that the case has been submitted under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates. Therefore, he seeks withdrawal of appeal.

3 Shri R.K. Bhashkar, Learned Superintendent (Authorised Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**